

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VFP BOX PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	VFP BOX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	<b>30/01/2014</b>
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Ahmedabad- Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21020GJ2014PTC078516
5.	Address of the registered office and principal office (if any) of corporate debtor	15B, Ganga Jamna Society, Nr. Hanumanji Temple, Panchvati Area, Borisana, Kalol, Gujarat-382721
6.	Insolvency commencement date in respect of corporate debtor	CIRP was initiated vide order dated 24.03.2026
7.	Estimated date of closure of insolvency resolution process	20.09.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Bhavi Shreyans Shah <b>Reg. No:</b> IBBI/IPA-001/IP-PO0915/2017-2018/11521
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> C 201, Embassy Appt. near Ketav Petrolpump, Dr. V S Road, Ahmadabad, Gujarat, 380015 <b>Email:</b> ca.bhavishah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380009 <b>Email-</b> cirp.vfpbox@gmail.com
11.	Last date for submission of claims	08.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VFP Box Private Limited** on 24.03.2026.

The creditors of **VFP Box Private Limited** are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

-Sd/-

Ms. Bhavi Shreyans Shah

Interim Resolution Professional

VFP Box Private Limited (in CIRP)

**Regn No.:** IBBI/IPA-001/IP-PO0915/2017-2018/11521

AFA valid till 30.06.2026

Date: 26.03.2026

Place: Ahmedabad



## ORKLA INDIA LIMITED

(formerly known as "Orkla India Private Limited")

Registered Office: No.1, 2nd and 3rd Floor, 100 Feet Inner Ring Road, Ejipura, Ashwini Layout, Vivek Nagar, Bengaluru-560047, Karnataka, India  
Tel: +91 80 4081 2100; CIN: L15136KA1996PLC021007  
Email ID: company.secretary@orklaindia.com; Website: www.orklaindia.com

### POSTAL BALLOT NOTICE

Members are hereby informed that pursuant to the provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, ("the Rules"), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars, latest being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, and any other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of the members of Orkla India Limited ("the Company") is sought for the following special business by way of remote e-voting ("e-voting") process:

Item No.	Description of the Resolution	Type of Resolution
1.	Approval for the Remuneration payable to Mr. Atle Vidar Nagel Johansen (DIN: 01361367), Chairman of Board and Non-Executive Director	Ordinary Resolution

In accordance with the MCA Circulars, this Postal Ballot Notice ("Notice"), indicating, inter alia, the process and manner of remote e-voting, has been sent on **Wednesday, March 25, 2026**, through electronic mode to the Members whose names appeared on the Register of Members and List of Beneficial Owners as on **Friday, March 20, 2026 ("Cut-off Date")** received from the Depositories and whose e-mail address is registered with the Company/Depositories. A person who is not a Member as on the Cut-off Date shall treat this notice for information purpose only. Members are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Day, Date and Time of commencement of e-voting period	Thursday, March 26, 2026 from 9:00 A.M. (IST)
Day, Date and Time of conclusion of e-voting period	Friday, April 24, 2026 at 5:00 P.M. (IST)
Cut-off Date	Friday, March 20, 2026

The e-voting module shall be disabled by NSDL immediately after 5.00 P.M. IST on Friday, April 24, 2026. Once the vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

The detailed instructions for e-voting are provided as part of the Notice which the Members are requested to read carefully before casting vote. The Notice along with the Explanatory Statement thereto can be downloaded from the Company's website at [www.orklaindia.com](http://www.orklaindia.com). The same is also available on the website of the stock exchanges [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).

Process for those Members whose email IDs are not registered with the depositories for procuring user ID and password and registration of e-mail ids for e-voting for the resolution set out in this notice:

- Shares held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to company.secretary@orklaindia.com.
- Alternatively, Members may send a request to [evoting@nsdl.com](mailto:evoting@nsdl.com) for procuring user ID and password for e-voting by providing above mentioned documents.
- In terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, Individual Members holding shares in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Members are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

The Board of Directors of the Company ("the Board") has appointed Mr. Pramod SM (FCS No.: 7834, CP No.: 13784) or failing him Mr. Biswajit Ghosh (FCS No.: 8750, CP No.: 8239), Partners of M/s. BMP & Co. LLP, a Practising Company Secretaries firm, Bengaluru as Scrutinizer for conducting the Postal Ballot and e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Managing Director & Chief Executive Officer, or to the Company Secretary & Compliance Officer or to any other person authorized by the Chairman after the completion of scrutiny of e-voting, and the result of the voting by e-voting will be announced within two working days from conclusion of the remote e-voting period for the postal ballot. The results along with the report of Scrutinizer shall be displayed on the Company's website ([www.orklaindia.com](http://www.orklaindia.com)), the website of the NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and on the website of the Stock Exchanges on which the equity shares of the Company are listed i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com). Additionally, the results will also be placed on the notice board at the Registered Office of the Company. The resolutions, if passed by the requisite majority, shall be deemed to have been passed on Friday, April 24, 2026.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on : 022 - 4886 7000 or send a request to Mr. Falguni Chakraborty, Deputy Manager - NSDL at [evoting@nsdl.com](mailto:evoting@nsdl.com)

By the order of the Board of Directors  
For Orkla India Limited  
(formerly known as "Orkla India Private Limited")

Kaushik Seshadri  
Company Secretary & Compliance Officer  
ICSI Membership No.: A41800

Date: March 26, 2026  
Place: Bengaluru

## BHANDARI HOSIERY EXPORTS LIMITED

Corporate Identification Number: L17115PB1993PLC013930

Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India.

Contact No. : 88720-16410 | Contact Person : Ms. Shilpa Tiwari, Company Secretary and Compliance Officer; Email-ID: [cs@bhandariexport.com](mailto:cs@bhandariexport.com) | Website: [www.bhandariexport.com](http://www.bhandariexport.com)

("Company" or "Issuer") was originally incorporated as "Bhandari Hosiery Exports Limited" on 25th November 1993 at Ludhiana, Punjab as a Public limited company under the Companies Act, 1956 with the Registrar of Companies, Punjab & Chandigarh. The Corporate Identification Number of our Company is L17115PB1993PLC013930. For further details about the Company, please refer to the section titled "General Information" beginning on page 32 of the Letter of Offer.

**PROMOTER OF OUR COMPANY: MR NITIN BHANDARI, MS NITIKA BHANDARI, MS KUSUM BHANDARI, MR NARESH BHANDARI AND MR. SURESH K BHANDARI (Deceased) ISSUE OF FULLY PAID-UP EQUITY SHARES WITH A FACE VALUE OF ₹1/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹2.56/- EACH INCLUDING A SHARE PREMIUM OF ₹1.56 PER RIGHTS EQUITY SHARE ("ISSUE PRICE") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4 (FOUR) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDER(S) ON THE RECORD DATE, THAT IS ON WEDNESDAY, FEBRUARY 25, 2026 (THE "ISSUE").**

### BASIS OF ALLOTMENT

The Board of Directors of Bhandari Hosiery Exports Limited wishes to thank its members and investors for the overwhelming response to the Company's Rights Issue of Equity Shares, which opened for subscription on Friday, March 6, 2026 and closed on Friday, March 20, 2026 and the last date for market renunciation of Rights Entitlements was on Monday, March 16, 2026. Out of the total 1,622 applications received for 9,30,16,667 equity shares, 172 applications for 1,09,886 equity shares were rejected on Technical grounds. The Total Number of valid applications received were 1,450 for 9,29,06,781 Rights Equity Shares. The basis of allotment was finalized on Monday, March 23, 2026 in consultation with the Registrar to the Issue and BSE, the Designated Stock Exchange for the Issue. The Company allotted 9,29,06,781 Rights Equity Shares to the successful applicants on Monday, March 23, 2026. We hereby confirm that all the valid applications have been considered for Allotment.

Summary of Allotment in various categories is as under:

CATEGORY	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)
Non Renounees	1,446	7,01,25,845	2,25,28,986	9,26,54,831
Renounees	5	2,51,725	225	2,51,950
Total	1,451	7,03,77,570	2,25,29,211	9,29,06,781

Information regarding Applications received (including ASBA applications received):

CATEGORY	Applications Received			Equity Shares applied for			Equity Shares allotted		
	Number	%	Value (Rs.)	Number	Value (Rs.)	%	Number	Value (Rs.)	%
Non Renounees	1,617	99.69%	9,27,64,717	23,74,77,675.52	99.73%	9,26,54,831	23,71,96,367.36	99.73%	
Renounees	5	0.31%	2,51,950	6,44,992.00	0.27%	2,51,950	6,44,992.00	0.27%	
Total	1,622	100.00%	9,30,16,667	23,81,22,667.52	100.00%	9,29,06,781	23,78,41,359.36	100.00%	

**Intimations for Allotment/refund/rejection cases:** The dispatch of allotment advice cum refund intimation, as applicable, to the investors has been completed on Wednesday, March 25, 2026. The instructions to SCBSs for unblocking funds in case of ASBA Applications were given on Monday, March 23, 2026. The Listing application was filed with BSE on Tuesday, March 24, 2026. The credit of Rights Equity Shares in dematerialized form to respective demat accounts of allottees was completed on or about Wednesday, March 25, 2026, by NSDL and CSDL respectively. The trading in the Rights Equity Shares issued in the Rights Issue shall commence on BSE and NSE upon receipt of respective trading permission. The trading is expected to commence on or about Friday, March 27, 2026. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/PP/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CSDL on Tuesday, March 24, 2026.

**INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM**

**DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by the BSE, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the text of the "Disclaimer clause of BSE" on page 88 of the Letter of Offer.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

**Bhandari Hosiery Exports Limited**  
Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India  
Contact No: 88720-16410  
Contact Person: Ms. Shilpa Tiwari, Company Secretary and Compliance Officer;  
Email-ID: [cs@bhandariexport.com](mailto:cs@bhandariexport.com),  
Website: [www.bhandariexport.com](http://www.bhandariexport.com)

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCBSs (in case of ASBA process), giving full details such as name, address of the Applicant, contact numbers, e-mail address of the sole/first holder, demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) ASBA Account number and the Designated Branch of the SCBSs where the Application Form or the plain paper applications as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process) For details on the ASBA process see "Terms of the Issue" on page 93 of the Letter of Offer.

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.**

For Bhandari Hosiery Exports Ltd.

Date : 25-03-2026  
Place : Ludhiana

Sd/-  
Shilpa Tiwari  
Company Secretary and Compliance Officer

**Disclaimer:** The Letter of Offer is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and the Stock Exchanges where the Equity Shares are listed i.e. BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com). Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 20 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

## RPtech

Roshi Peripherals Limited

### RASHI PERIPHERALS LIMITED

CIN: L30007MH1989PTC051039

Registered Office: Aristo House, 5th Floor, Corner of Telli Galli, Andheri (East), Mumbai - 400 069  
Tel: +91-22-61771771, E-mail: [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com), Website: [www.rptechindia.com](http://www.rptechindia.com)

### NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in compliance with Section 110 and Section 108 of the Companies Act, 2013 and rules made thereunder, read with General Circular No. 03/2025 dated September 22, 2025 and other applicable circulars issued by Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/167 dated October 07, 2023 and SEBI/HO/CFD/POD-2/P/CIR/2024/133 dated October 03, 2024 issued by Securities and Exchange Board of India (hereinafter collectively referred to as "the Circulars"), or any further amendment or modification thereof from time to time, Rashi Peripherals Limited ("the Company") is seeking consent of the Members of the Company through Postal Ballot, by voting through electronic means ("remote e-Voting") only.

The Company has completed the dispatch of the Notice of Postal Ballot comprising of the resolution(s) along with the explanatory statement thereto on Wednesday, March 25, 2026, only through electronic mode to the registered e-mail addresses of the Members of the Company, as on **Friday, March 20, 2026 ("cut-off date")**. Further, the Members whose e-mail addresses are not registered and who wish to receive electronic copy of the Notice of the Postal Ballot can send their request to the Company on [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com).

The said Notice of Postal Ballot is also available on the Company's website at [www.rptechindia.com](http://www.rptechindia.com) and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and on the website of MUFG Intime India Private Limited (Insta Vote), Registrar and Transfer Agent of the Company at <https://instavote.linkintime.co.in>.

A person, whose name is recorded in the Register of Members of the Company and/or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to cast their vote through remote e-Voting. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

#### Instructions for remote e-Voting:

The remote e-Voting facility to enable the members to cast their vote in electronic mode is provided by the Company through MUFG Intime India Private Limited (Insta Vote), Registrar and Transfer Agent (RTA) of the Company. Members may cast their votes during the remote e-Voting period mentioned herein below:

Commencement of e-Voting	9:00 a.m. (IST) on Thursday, March 26, 2026
End of e-Voting	5:00 p.m. (IST) on Friday, April 24, 2026

The remote e-Voting will not be allowed beyond the aforesaid date and time. The necessary instructions for remote e-Voting have been set out in the Notice of Postal Ballot. All the Individual Members may cast their vote electronically through remote e-Voting by way of single login credential through their demat accounts/websites of Depositories/Depository Participants (DPs). All the Members other than Individual Members holding shares in demat mode may cast their vote electronically through remote e-Voting platform provided by RTA through Insta Vote at <https://instavote.linkintime.co.in>.

#### Manner of registering e-mail address and other KYC details:

Members having shares in Demat form whose e-mail addresses and other KYC are not registered may update by contacting respective Depository Participant ("DP") and registering e-mail address, mobile number and other KYC details in Demat account, as per the process advised by the DP.

Mrs. Ragini Chokshi (FCS 2390, CP No. 1436), of M/s. Ragini Chokshi & Co., Practising Company Secretaries, is appointed as the Scrutinizer to conduct the Postal Ballot through remote e-Voting process in fair and transparent manner. Result of the remote e-Voting will be declared within two working days from the end of remote e-Voting period by placing it along with Scrutinizer's report on the Company's website at [www.rptechindia.com](http://www.rptechindia.com) and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively.

In case the Members have any queries or issues regarding the e-Voting facility, they may refer to the frequently asked questions and e-Voting manual available at <https://instavote.linkintime.co.in> (under help section) or can send a request at [enotices@in.mgms.mufg.com](mailto:enotices@in.mgms.mufg.com) or contact on: Tel: 022 4918 6000. Any grievances connected with the remote e-Voting may also be addressed to Mr. Arvind Bajoria, Company Secretary and Compliance Officer of the Company by sending e-mail to [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com).

Individual Shareholders holding securities in Demat mode, for any technical issues related to login through Depository may contact:

- NSDL by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call at toll free no.: 022-4886 7000;
- CDSL by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at 1800 22 55 33

By Order of the Board of Directors  
For Rashi Peripherals Limited

Date: March 25, 2026  
Place: Mumbai

Sd/-  
Arvind Bajoria  
Company Secretary and Compliance Officer

### "IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**BCPL RAILWAY INFRASTRUCTURE LIMITED**  
CIN: L51109WB1995PLC075801  
Registered Office: 13B, Bidhan Sarani, 4th Floor, Kolkata - 700006, West Bengal, India, Phone: 033 2219 0885 / 1814, 96749 11100; Fax: 033 2241 8401; Website: [www.bcrl.com](http://www.bcrl.com); Email: [investors@bcrl.com](mailto:investors@bcrl.com)

**POSTAL BALLOT NOTICE AND E-VOTING INTIMATION TO MEMBERS**

Members are hereby informed that pursuant to Section 110 and 108 of the Companies Act, 2013 (the Act) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, MCA circulars and other applicable laws for the time being in force, the Company is seeking to offer remote e-voting facility for its members to enable them to cast their votes electronically for item of business mentioned in Postal Ballot Notice, with the help of Central Depository Services Limited (CDSL). The Company has sent Postal Ballot Notice through email on Wednesday, March 25, 2026, to all the Members, whose name appears on the Register of Members/ List of Beneficial Owners, as on the relevant date i.e. Friday, March 20, 2026 ("cut-off date"). Members who have not registered their e-mail address are requested to register the same with the Depository Participant(s) where they maintain their demat accounts. Physical copies of the Postal Ballot Notice are not being sent to the members whose Email IDs are not registered. The communication of the assent or dissent of the members would only take place through the e-voting that shall commence on Friday, March 27, 2026 at 9:00 a.m. and shall end on Saturday, April 25, 2026 at 5:00 p.m.

Details of Resolution : Re-appointment of Mr. Sudipta Kumar Mukherjee (DIN:09022104) as the Non-Executive Independent Director

Type of Resolution : Special Resolution

Cut-off date for determining eligibility for e-voting : Friday, 20th March 2026

E-voting start date and time : Friday, 27th March, 2026 at 09:00 A.M. (IST)

E-voting end date and time : Saturday, 25th April, 2026 at 05:00 P.M. (IST)

The Board of Directors of the Company has appointed CA Sudhir Kothari (Membership No. 057585), Chartered Accountants, Sudhir Kothari & Associates, as the Scrutinizer for conducting Postal Ballot process (e-voting) in a fair and transparent manner. Members are requested to note that exercising of e-voting shall not be allowed beyond said date and time i.e. Saturday, April 25, 2026 after 5:00 p.m.

In case of any grievances regarding Postal Ballot e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting helpdesk section or send a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at toll free no 1800 221 0911.

The Postal Ballot Notice has been uploaded on the Company's website i.e. [www.bcrl.com](http://www.bcrl.com) as well as on the website of CDSL i.e. [www.cdslindia.com](http://www.cdslindia.com). The Results of Postal Ballot and e-voting will be declared on or before Monday, April 27, 2026 and the results, along with the Scrutinizer's Report, will be available on the Company's website i.e. [www.bcrl.com](http://www.bcrl.com).

By order of the Board of Directors  
For BCPL Railway Infrastructure Limited  
Sd/- Devshree Sinha  
Company Secretary & Compliance Officer

Place: Kolkata  
Date: March 25, 2026

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VFP BOX PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	VFP BOX PRIVATE LIMITED
2. Date of incorporation of corporate debtor	30/01/2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Ahmedabad- Gujarat
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U21020GJ2014PTC078516
5. Address of the registered office and principal office (if any) of corporate debtor	15B, Ganga Jamma Society, Nr. Hanumanji Temple, Panchvati Area, Borisana, Kalol, Gujarat- 382721
6. Insolvency commencement date in respect of corporate debtor	CIRP was initiated vide order dated 24.03.2026
7. Estimated date of closure of insolvency resolution process	20.09.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Bhavi Shreyans Shah Reg. No.: IBSBI/PA-001/IRP-P00915/2017-2018/11521
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C 201, Embassy Apts. near Katav Petrolpump, Dr. V S Road, Ahmedabad, Gujarat, 380015 Email: <a href="mailto:ca.bhavishah@gmail.com">ca.bhavishah@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380009 Email: <a href="mailto:circ.vfpbox@gmail.com">circ.vfpbox@gmail.com</a>
11. Last date for submission of claims	08.04.2026
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VFP Box Private Limited on 24.03.2026. The creditors of VFP Box Private Limited are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NAIN Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Ms. Bhavi Shreyans Shah  
Interim Resolution Professional  
VFP Box Private Limited (in CIRP)  
Date: 26.03.2026  
Place: Ahmedabad  
Regn No.: IBSBI/PA-001/IRP-P00915/2017-2018/11521  
IFA valid till 30.06.2026

**E2E Networks Limited**  
CIN - L72900DL2009PLC341980  
Uppal Extension, A-32 Block-B,  
Mohan Cooperative Industrial Estate Badarpur,  
New Delhi-110044, Phone No. +91-11-4084-4964  
Email: [investors@e2enetworks.com](mailto:investors@e2enetworks.com), Website: <https://www.e2enetworks.com/>

**NOTICE**

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI "Listing Regulations"), Secretarial Standards -2 issued by the Institute of Company Secretaries of India on General Meetings ("SS-2"), the relaxations and clarifications issued by the Ministry of Corporate Affairs vide General Circular No. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020 and subsequent circulars issued from time to time, the latest one being General Circular No. 3/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), E2E Networks Limited ("Company") has completed dispatch of Notice along with explanatory statement on Wednesday, March 25, 2026 to all the Members of the Company whose email addresses are registered with the Company/ Depositories/ Depository Participant(s) Registrar and Share Transfer Agent ("RTA"), MUFG Intime India Private Limited ("MUFG Intime") and whose names appear in the Register of Members/List of Beneficial Owners as on Friday, March 20, 2026 ("Cut-off Date"). The requirement for sending physical copy of the Notice and postal ballot form along with pre-paid business envelope, has been deferred with valid relevant MCA Circulars. The members are required to communicate their assent or dissent through the e-voting system only. Members are hereby further informed that:

- Following special business is to be transacted by way of passing Special Resolution through postal ballot by voting through electronic means only ("e-voting"):
  - Appointment of Mr. Karthik Reddy Bezawada (DIN: 02214476), as an Independent Director of the Company
- E-voting facility shall commence on Thursday, March 26, 2026, at 9:00 A.M. (IST) and shall end on Friday, April 24, 2026, at 5:00 P.M. (IST) (both days inclusive). No e-voting shall be allowed beyond the said date and time.
- Only those members whose names appear on the register of members or in the register of beneficial owners maintained by the depositories as on Cut-off Date are entitled to cast their votes by e-voting process.
- The Notice will also be available on the Company's website at [www.e2enetworks.com](http://www.e2enetworks.com), website of the Stock Exchange i.e. National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com), and on MUFG Intime's website at <https://in.mgms.mufg.com/>
- The Company has provided e-voting facility to all its members through the voting platform provided by MUFG Intime.
- A person who is not a member on the Cut-off Date is requested to treat this Notice for information purpose only.

**ORKLA INDIA LIMITED**  
(formerly known as "Orkla India Private Limited")  
Registered Office: No. 1, 2nd and 3rd Floor, 100 Feet Inner Ring Road, Ejipura, Ashwini Layout, Vivek Nagar, Bengaluru-560047, Karnataka, India  
Tel: +91 80 4081 2100; CIN: L15136KA1996PLC021007  
Email ID: company.secretary@orklaindia.com; Website: www.orklaindia.com

**POSTAL BALLOT NOTICE**

Members are hereby informed that pursuant to the provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, ("the Rules"), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars, latest being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, and any other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of the members of Orkla India Limited ("the Company") is sought for the following special business by way of remote e-voting ("e-voting") process:

Item No.	Description of the Resolution	Type of Resolution
1.	Approval for the Remuneration payable to Mr. Atte Vidar Nagel Johansen (DIN: 01361367), Chairman of Board and Non-Executive Director	Ordinary Resolution

In accordance with the MCA Circulars, this Postal Ballot Notice ("Notice"), indicating, inter alia, the process and manner of remote e-voting, has been sent on **Wednesday, March 25, 2026**, through electronic mode to the Members whose names appeared on the Register of Members and List of Beneficial Owners as on **Friday, March 20, 2026 ("Cut-off Date")** received from the Depositories and whose e-mail address is registered with the Company/Depositories. A person who is not a Member as on the Cut-off Date shall treat this notice for information purpose only. Members are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Day, Date and Time of commencement of e-voting period	Thursday, March 26, 2026 from 9.00 A.M. (IST)
Day, Date and Time of conclusion of e-voting period	Friday, April 24, 2026 at 5.00 P.M. (IST)
Cut-off Date	Friday, March 20, 2026

The e-voting module shall be disabled by NSDL immediately after 5.00 P.M. IST on Friday, April 24, 2026. Once the vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

The detailed instructions for e-voting are provided as part of the Notice which the Members are requested to read carefully before casting vote. The Notice along with the Explanatory Statement thereto can be downloaded from the Company's website at [www.orklaindia.com](http://www.orklaindia.com). The same is also available on the website of the stock exchanges [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).

Process for those Members whose email IDs are not registered with the depositories for procuring user ID and password and registration of e-mail ids for e-voting for the resolution set out in this notice:

- Shares held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to [company.secretary@orklaindia.com](mailto:company.secretary@orklaindia.com).
- Alternatively, Members may send a request to [evoting@nsdl.com](mailto:evoting@nsdl.com) for procuring user ID and password for e-voting by providing above mentioned documents.
- In terms of SEBI circular dated December 9, 2020 on e-Voting facility provided by Listed Companies, Individual Members holding shares in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Members are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

The Board of Directors of the Company ("the Board") has appointed Mr. Pramod SM (FCS No.: 7834, CP No.: 13784) or failing him Mr. Biswajit Ghosh (FCS No.: 8750, CP No.: 8239), Partners of M/s. BMP & Co. LLP, a Practising Company Secretaries firm, Bengaluru as Scrutinizer for conducting the Postal Ballot and e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Managing Director & Chief Executive Officer, or to the Company Secretary & Compliance Officer or to any other person authorized by the Chairman after the completion of scrutiny of e-voting, and the result of the voting by e-voting will be announced within two working days from conclusion of the remote e-voting period for the postal ballot. The results along with the report of Scrutinizer shall be displayed on the Company's website ([www.orklaindia.com](http://www.orklaindia.com)), the website of the NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and on the website of the Stock Exchanges on which the equity shares of the Company are listed i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com). Additionally, the results will also be placed on the notice board at the Registered Office of the Company. The resolutions, if passed by the requisite majority, shall be deemed to have been passed on Friday, April 24, 2026.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on : 022 - 4886 7000 or send a request to Mr. Falguni Chakraborty, Deputy Manager - NSDL at [evoting@nsdl.com](mailto:evoting@nsdl.com)

**By the order of the Board of Directors**  
For Orkla India Limited  
(formerly known as "Orkla India Private Limited")  
  
Kaushik Seshadri  
Company Secretary & Compliance Officer  
ICSI Membership No.: A41800  
  
Date: March 26, 2026  
Place: Bengaluru

**RPtech**  
Roshi Peripherals Limited  
**RASHI PERIPHERALS LIMITED**  
CIN: L30007MH1989PTC051039  
Registered Office: Aristo House, 5th Floor, Corner of Telli Gali, Andheri (East), Mumbai - 400 069  
Tel: +91-22-61771771. E-mail: [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com), Website: [www.rptechindia.com](http://www.rptechindia.com)

**NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION**

Notice is hereby given that in compliance with Section 110 and Section 108 of the Companies Act, 2013 and rules made thereunder, read with General Circular No. 03/2025 dated September 22, 2025 and other applicable circulars issued by Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023 and SEBI/HO/CFD/PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by Securities and Exchange Board of India (hereinafter collectively referred to as "the Circulars"), or any further amendment or modification thereof from time to time, Rashi Peripherals Limited ("the Company") is seeking consent of the Members of the Company through Postal Ballot, by voting through electronic means ("remote e-voting") only.

The Company has completed the dispatch of the Notice of Postal Ballot comprising of the resolution(s) along with the explanatory statement thereto on Wednesday, March 25, 2026, only through electronic mode to the registered e-mail addresses of the Members of the Company, as on **Friday, March 20, 2026 ("cut-off date")**. Further, the Members whose e-mail addresses are not registered and who wish to receive electronic copy of the Notice of the Postal Ballot can send their request to the Company on [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com).

The said Notice of Postal Ballot is also available on the Company's website at [www.rptechindia.com](http://www.rptechindia.com) and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and on the website of MUFJ Intime India Private Limited (Insta Vote), Registrar and Transfer Agent of the Company at <https://instavote.linkintime.co.in>.

A person, whose name is recorded in the Register of Members of the Company and/or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to cast their vote through remote e-Voting. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

**Instructions for remote e-Voting:**  
The remote e-Voting facility to enable the members to cast their vote in electronic mode is provided by the Company through MUFJ Intime India Private Limited (Insta Vote), Registrar and Transfer Agent (RTA) of the Company. Members may cast their votes during the remote e-Voting period mentioned herein below:

Commencement of e-Voting	9:00 a.m. (IST) on Thursday, March 26, 2026
End of e-Voting	5:00 p.m. (IST) on Friday, April 24, 2026

The remote e-Voting will not be allowed beyond the aforesaid date and time. The necessary instructions for remote e-Voting have been set out in the Notice of Postal Ballot. All the Individual Members may cast their vote electronically through remote e-Voting by way of single login credential through their demat accounts/websites of Depositories/Depository Participants (DPs). All the Members other than Individual Members holding shares in demat mode may cast their vote electronically through remote e-Voting platform provided by RTA through Insta Vote at <https://instavote.linkintime.co.in>.

**Manner of registering e-mail address and other KYC details:**  
Members having shares in Demat form whose e-mail addresses and other KYC are not registered may update by contacting respective Depository Participant ("DP") and registering e-mail address, mobile number and other KYC details in Demat account, as per the process advised by the DP.

Mrs. Ragini Chokshi (FCS 2390, CP No. 1436), of M/s. Ragini Chokshi & Co., Practising Company Secretaries, is appointed as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in fair and transparent manner. Result of the remote e-Voting will be declared within two working days from the end of remote e-Voting period by placing it along with Scrutinizer's report on the Company's website at [www.rptechindia.com](http://www.rptechindia.com) and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively.

In case the Members have any queries or issues regarding the e-Voting facility, they may refer to the frequently asked questions and e-Voting manual available at <https://instavote.linkintime.co.in> (under help section) or send a request at [enotices@in.mpmfsmufj.com](mailto:enotices@in.mpmfsmufj.com) or contact on: Tel.: 022-4918 6000. Any grievances connected with the remote e-Voting may also be addressed to Mr. Arvind Bajoria, Company Secretary and Compliance Officer of the Company by sending e-mail to [secretarial@rptechindia.com](mailto:secretarial@rptechindia.com).

Individual Shareholders holding securities in Demat mode, for any technical issues related to login through Depository may contact:

- NSDL by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call at toll free no.: 022-4886 7000;
- CDSL by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at 1800 22 55 33

**By Order of the Board of Directors**  
For Rashi Peripherals Limited  
Sd/-  
Arvind Bajoria  
Company Secretary and Compliance Officer  
  
Date: March 25, 2026  
Place: Mumbai

**"IMPORTANT"**  
Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**BHANDARI HOSIERY EXPORTS LIMITED**  
Corporate Identification Number: L17115PB1993PLC013930  
Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India.  
Contact No.: 88720-16410 | Contact Person: Ms. Shilpa Tiwari, Company Secretary and Compliance Officer; Email-ID: [cs@bhandariexport.com](mailto:cs@bhandariexport.com) | Website: [www.bhandariexport.com](http://www.bhandariexport.com)

("Company" or "Issuer") was originally incorporated as "Bhandari Hosiery Exports Limited" on 25th November 1993 at Ludhiana, Punjab as a Public limited company under the Companies Act, 1956 with the Registrar of Companies, Punjab & Chandigarh. The Corporate Identification Number of our Company is L17115PB1993PLC013930. For further details about the Company, please refer to the section titled "General Information" beginning on page 32 of the Letter of Offer.

**PROMOTER OF OUR COMPANY: MR NITIN BHANDARI, MS NITIKA BHANDARI, MS KUSUM BHANDARI, MR NARESH BHANDARI AND MR. SURESH K BHANDARI (Deceased) ISSUE OF FULLY PAID-UP EQUITY SHARES WITH A FACE VALUE OF ₹1/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹2.56/- EACH INCLUDING A SHARE PREMIUM OF ₹1.56 PER RIGHTS EQUITY SHARE ("ISSUE PRICE") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4 (FOUR) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDER(S) ON THE RECORD DATE, THAT IS ON WEDNESDAY, FEBRUARY 25, 2026 (THE "ISSUE").**

**BASIS OF ALLOTMENT**

The Board of Directors of Bhandari Hosiery Exports Limited wishes to thank its members and investors for the overwhelming response to the Company's Rights Issue of Equity Shares, which opened for subscription on Friday, March 6, 2026 and closed on Friday, March 20, 2026 and the last date for market renunciation of Rights Entitlements was on Monday, March 16, 2026. Out of the total 1,622 applications received for 9,30,16,667 equity shares, 172 applications for 1,09,886 equity shares were rejected on Technical grounds. The Total Number of valid applications received were 1,450 for 9,29,06,781 Rights Equity Shares. The basis of allotment was finalized on Monday, March 23, 2026 in consultation with the Registrar to the Issue and BSE, the Designated Stock Exchange for the Issue. The Company allotted 9,29,06,781 Rights Equity Shares to the successful applicants on Monday, March 23, 2026. We hereby confirm that all the valid applications have been considered for Allotment.

**Summary of Allotment in various categories is as under:**

CATEGORY	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)
Non Renounees	1,446	7,01,25,845	2,25,28,986	9,26,54,831
Renounees	5	2,51,725	225	2,51,950
<b>Total</b>	<b>1,451</b>	<b>7,03,77,570</b>	<b>2,25,29,211</b>	<b>9,29,06,781</b>

**Information regarding Applications received (including ASBA applications received):**

CATEGORY	Applications Received		Equity Shares applied for			Equity Shares allotted		
	Number	%	Number	Value (Rs.)	%	Number	Value (Rs.)	%
Non Renounees	1,617	99.69%	9,27,64,717	23,74,77,675.52	99.73%	9,26,54,831	23,71,96,367.36	99.73%
Renounees	5	0.31%	2,51,950	6,44,992.00	0.27%	2,51,950	6,44,992.00	0.27%
<b>Total</b>	<b>1,622</b>	<b>100.00%</b>	<b>9,30,16,667</b>	<b>23,81,22,667.52</b>	<b>100.00%</b>	<b>9,29,06,781</b>	<b>23,78,41,359.36</b>	<b>100.00%</b>

**Intimations for Allotment/refund/rejection cases:** The dispatch of allotment advice cum refund intimation, as applicable, to the investors has been completed on Wednesday, March 25, 2026. The instructions to SCBSs for unblocking funds in case of ASBA Applications were given on Monday, March 23, 2026. The Listing application was filed with BSE on Tuesday, March 24, 2026. The credit of Rights Equity Shares in dematerialized form to respective demat accounts of allottees was completed on or about Wednesday, March 25, 2026, by NSDL and CDSL respectively. The trading in the Rights Equity Shares issued in the Rights Issue shall commence on BSE and NSE upon receipt of respective trading permission. The trading is expected to commence on or about Friday, March 27, 2026. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on Tuesday, March 24, 2026.

**INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM**

**DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by BSE should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by the BSE, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the text of the "Disclaimer clause of BSE" on page 88 of the Letter of Offer.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

<b>Bhandari Hosiery Exports Limited</b> Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India Contact No: 88720-16410 Contact Person: Ms. Shilpa Tiwari, Company Secretary and Compliance Officer; Email-ID: <a href="mailto:cs@bhandariexport.com">cs@bhandariexport.com</a> Website: <a href="http://www.bhandariexport.com">www.bhandariexport.com</a>	<b>REGISTRAR TO THE ISSUE</b> MUFJ Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, Embassy 247, L B S Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India Contact Person: Shanti Gopalkrishnan Tel: +91 810 811 4949 E-mail: <a href="mailto:bhandariexport.rights2026@in.mpmfsmufj.com">bhandariexport.rights2026@in.mpmfsmufj.com</a> Investor Grievance ID: <a href="mailto:bhandariexport.rights2026@in.mpmfsmufj.com">bhandariexport.rights2026@in.mpmfsmufj.com</a> Website: <a href="http://www.in.mpmfsmufj.com">www.in.mpmfsmufj.com</a> SEBI Registration No: INR000004058
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Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCBSs (in case of ASBA process), giving full details such as name, address of the Applicant, contact numbers, e-mail address of the sole/firm holder, demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) ASBA Account number and the Designated Branch of the SCBSs where the Application Form or the plain paper applications as the case may be, was submitted by the investors along with a photocopy of the acknowledgement slip (in case of ASBA process) For details on the ASBA process see "Terms of the Issue" on page 93 of the Letter of Offer.

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.**

**For Bhandari Hosiery Exports Ltd.**  
Sd/-  
Shilpa Tiwari  
Company Secretary and Compliance Officer

Date : 25-03-2026  
Place : Ludhiana

**Disclaimer:** The Letter of Offer is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and the Stock Exchanges where the Equity Shares are listed i.e. BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com). Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 20 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

**BCPL RAILWAY INFRASTRUCTURE LIMITED**  
CIN: L51109WB1999PLC075801  
Registered Office: 15B, Indian Sarees, 4th Floor, Kolkata - 700006, West Bengal, India, Phone: 033 2219 0885 / 1514, 95749 11100; Fax: 033 2241 8491; Website: [www.bcrlil.com](http://www.bcrlil.com); Email: [investors@bcrlil.com](mailto:investors@bcrlil.com)

**POSTAL BALLOT NOTICE AND E-VOTING INTIMATION TO MEMBERS**

Members are hereby informed that pursuant to Section 110 and 108 of the Companies Act, 2013 (the Act) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, MCA circulars and other applicable laws for the time being in force, the Company is pleased to offer remote e-voting facility for its members to enable them to cast their votes electronically for item of business mentioned in Postal Ballot Notice, with the help of Central Depository Services Limited (CDSL). The Company has sent Postal Ballot Notice through email only on Wednesday, March 25, 2026, to all the Members, whose name appears on the Register of Members/ List of Beneficial Owners, as on the relevant date i.e. Friday, March 20, 2026 ("cut-off date"). Members who have not registered their e-mail address are requested to register the same with the Depository Participant(s) where they maintain their demat accounts. Physical copies of the Postal Ballot Notice are not being sent to the members whose Email IDs are not registered. The communication of the assent or dissent of the members would only take place through the e-voting that shall commence on Friday, March 27, 2026 at 9:00 a.m. and shall end on Saturday, April 25, 2026 at 5:00 p.m.

Details of Resolution : Re-appointment of Mr. Sudipta Kumar Mukherjee (DIN:09022104) as the Non-Executive Independent Director

Type of Resolution : Special Resolution

Cut-off date for determining eligibility for e-voting : Friday, 20th March 2026

E-voting start date and time : Friday, 27th March, 2026 at 09:00 A.M. (IST)

E-voting end date and time : Saturday, 25th April, 2026 at 05:00 P.M. (IST)

The Board of Directors of the Company has appointed CA Sudhir Kothari (Membership No. 057585), Chartered Accountant, Sudhir Kothari & Associates, as the Scrutinizer for conducting Postal Ballot process (e-voting) in a fair and transparent manner. Members are requested to note that exercising of e-voting shall not be allowed beyond said date and time i.e. Saturday, April 25, 2026 at 5:00 p.m.

In case of any grievances regarding Postal Ballot e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting helpdesk section or send a request at [helpdesk.evoting@bcrlil.com](mailto:helpdesk.evoting@bcrlil.com) or contact at toll free no 1800 21 09911. The Postal Ballot Notice has been updated on the Company's website i.e. [www.bcrlil.com](http://www.bcrlil.com) as well as on the website of CDSL i.e. [www.cdslindia.com](http://www.cdslindia.com). The Results of Postal Ballot and e-voting will be declared on or before Monday, April 27, 2026 and the results, alongwith the Scrutinizer's Report, will be available on the Company's website i.e. [www.bcrlil.com](http://www.bcrlil.com).

By order of the Board of Directors  
For BCPL Railway Infrastructure Limited  
Sd/-  
Devshree Sinha  
Company Secretary & Compliance Officer

Date: March 25, 2026  
Place: Kolkata

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VFP BOX PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	VFP BOX PRIVATE LIMITED
2. Date of incorporation of corporate debtor	30/01/2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Ahmedabad- Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21020GJ2014PTC078516
5. Address of the registered office and principal office (if any) of corporate debtor	15B, Ganga Jamma Society, Nr. Hanumanji Temple, Panchvati Area, Borisana, Kalol, Gujarat- 382721
6. Insolvency commencement date in respect of corporate debtor	CIRP was initiated vide order dated 24.03.2026
7. Estimated date of closure of insolvency resolution process	20.09.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Bhavi Shreyans Shah Reg. No: IBB/PA-01/IP-P00915/2017-2018/11521
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C 201, Embassy Appr. Near Ketav Patelgump, Dr. V S Road, Ahmadabad, Gujarat, 380015 Email: <a href="mailto:ca.bhavishah@gmail.com">ca.bhavishah@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad - 380009 Email: <a href="mailto:cirp.vfpbox@gmail.com">cirp.vfpbox@gmail.com</a>
11. Last date for submission of claims	08.04.2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://bbi.gov.in/home/downloads">https://bbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VFP Box Private Limited on 24.03.2026. The creditors of VFP Box Private Limited are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Ms. Bhavi Shreyans Shah  
Interim Resolution Professional  
VFP Box Private Limited (in CIRP)  
Reg. No: IBB/PA-01/IP-P00915/2017-2018/11521  
AFA valid till 30.06.2026

Date: 26.03.2026  
Place: Ahmedabad

**E2E Networks Limited**  
CIN - L72900DL2009PLC341980  
Uppal Genesis, A-32 Block-B,  
Mohan Cooperative Industrial Estate Badarpur,  
New Delhi-110044, Phone No. +91-11-4084-4964  
Email: [investors@e2enetworks.com](mailto:investors@e2enetworks.com), Website: <https://www.e2enetworks.com/>

**NOTICE**

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards - 2 issued by the Institute of Company Secretaries of India on General Meetings ("SS-2"), the relaxations and clarifications issued by the Ministry of Corporate Affairs vide General Circular No. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020 and subsequent circulars issued from time to time, the latest one being General Circular No. 3/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), E2E Networks Limited ("Company") has completed dispatch of Notice along with explanatory statement on Wednesday, March 25, 2026 only through electronic mode to all those members of the Company whose email addresses are registered with the Company/ Depositories/ Depository Participant(s) and whose Share Transfer Agent ("RTA"), MUFJ Intime India Private Limited ("MUFJ Intime") and whose names appear in the Register of Members/List of Beneficial Owners as on Friday, March 20, 2026 ("Cut-off Date"). The requirement for sending physical copy of the Notice and postal ballot form along with pre-paid business envelope, has been deferred with vide relevant MCA Circulars. The members are required to communicate their assent or dissent through the e-voting system only. Members are hereby further informed that:

- Following special business is to be transacted by way of passing Special Resolution through postal ballot by voting through electronic means only ("e-voting")
  - Appointment of Mr. Karthik Reddy Bezawada (DIN: 02214476), as an Independent Director of the Company
- E-voting facility shall commence on Thursday, March 26, 2026, at 9:00 A.M. (IST) and shall end on Friday, April 24, 2026, at 5:00 P.M. (IST) (both days inclusive). No e-voting shall be allowed beyond the said date and time.
- Only those members whose names appear on the register of members or in the register of beneficial owners maintained by the depositories as on Cut-off Date are entitled to cast their votes by e-voting process.
- The Notice will also be available on the Company's website at [www.e2enetworks.com](http://www.e2enetworks.com), website of the Stock Exchange i.e. National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com), and on MUFJ Intime's website at <https://in.mpmfsmufj.com>.
- The Company has provided e-voting facility to all its members through the voting platform provided by MUFJ Intime.
- A person who is not a member on the Cut-off Date is requested to treat this Notice for information purpose only.

In case members have any query(ies) related to this Notice including e-voting, they may refer the Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual available at <https://instavote.in.mpmfsmufj.com> or send help section or contact Mr. Vishal, Team member at Tel: 022 -4918 6000 or email at: [enotices@in.mpmfsmufj.com](mailto:enotices@in.mpmfsmufj.com).

The Board of Directors of the Company, through a resolution passed by circulation on March 23, 2026, approved the appointment of Mr. ANKUSH AGARWAL (Membership No. F9719 & COP No. 14486), Partner of M/s. MAKHS & Co., Company Secretaries (FRN: P2018UP067700), as scrutineer to scrutinize the Postal Ballot process in a fair and transparent manner.

The members of the Company who have not registered their e-mail addresses may temporarily get their e-mail addresses registered with MUFJ Intime. The members are requested to provide details such as Name, DPID, ID, PAN, Aadhaar card & form ISR-1 in pdf or jpeg format (up to 1 MB). On submission of the shareholders details an OTP will be received by the shareholder which needs to be entered in the link for verification. It is clarified that for permanent registration of e-mail address, the members are requested to register their e-mail address, in respect of demat holdings with the respective depository participant by following the procedure prescribed by the depository participant. In case of any queries, shareholders may write to [enotices@in.mpmfsmufj.com](mailto:enotices@in.mpmfsmufj.com), under help section or call on Tel no.: 022-49186000. Shareholders may download the prescribed forms from the Company's website at [www.e2enetworks.com](http://www.e2enetworks.com).

Instructions on the process of e-voting, including the manner in which members can cast their vote through e-voting, are provided in detail in the Notice.

The result of postal ballot shall be deemed to have been passed on Friday, April 24, 2026, i.e., the last date of e-voting process. The results of e-voting through Postal Ballot along with scrutineer's report through e-voting will be declared by the Chairman of the Company or any other person authorized by him that shall be within two working days and will also be displayed on the registered office of the Company. The results along with scrutineer's

ORKLA INDIA LIMITED

(formerly known as "Orkla India Private Limited")
Registered Office: No.1, 2nd and 3rd Floor, 100 Feet Inner Ring Road, Eijpura, Ashwini Layout, Vivek Nagar, Bengaluru-560047, Karnataka, India

POSTAL BALLOT NOTICE

Members are hereby informed that pursuant to the provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, ("the Rules"), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars, latest being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, and any other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of the members of Orkla India Limited ("the Company") is sought for the following special business by way of remote e-voting ("e-voting") process:

Table with 3 columns: Item No., Description of the Resolution, Type of Resolution. Item 1: Approval for the Remuneration payable to Mr. Atle Vidar Nagel Johansen (DIN: 01361367), Chairman of Board and Non-Executive Director. Ordinary Resolution.

In accordance with the MCA Circulars, this Postal Ballot Notice ("Notice"), indicating, inter alia, the process and manner of remote e-voting, has been sent on Wednesday, March 25, 2026, through electronic mode to the Members whose names appeared on the Register of Members and List of Beneficial Owners as on Friday, March 20, 2026 ("Cut-off Date") received from the Depositories and whose e-mail address is registered with the Company/Depositories. A person who is not a Member as on the Cut-off Date shall treat this notice for information purpose only. Members are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Table with 2 columns: Day, Date and Time of commencement of e-voting period; Thursday, March 26, 2026 from 9.00 A.M. (IST). Day, Date and Time of conclusion of e-voting period; Friday, April 24, 2026 at 5.00 P.M. (IST). Cut-off Date; Friday, March 20, 2026.

The e-voting module shall be disabled by NSDL immediately after 5.00 P.M. IST on Friday, April 24, 2026. Once the vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

The detailed instructions for e-voting are provided as part of the Notice which the Members are requested to read carefully before casting vote. The Notice along with the Explanatory Statement thereto can be downloaded from the Company's website at www.orklaindia.com. The same is also available on the website of the stock exchanges www.bseindia.com and www.nseindia.com.

Process for those Members whose email IDs are not registered with the depositories for procuring user ID and password and registration of e-mail ids for e-voting for the resolution set out in this notice:

- 1. Shares held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to company.secretary@orklaindia.com.
2. Alternatively, Members may send a request to evoting@nsdl.com for procuring user ID and password for e-voting by providing above mentioned documents.
3. In terms of SEBI circular dated December 9, 2020 on e-voting facility provided by Listed Companies, Individual Members holding shares in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Members are required to update their mobile number and email ID correctly in their demat account in order to access e-Voting facility.

The Board of Directors of the Company ("the Board") has appointed Mr. Pramod SM (FCS No.: 7834, CP No.: 13784) or failing him Mr. Biswajit Ghosh (FCS No.: 8750, CP No.: 8239), Partners of M/s. B.M.P. & Co. LLP, a Practising Company Secretaries firm, Bengaluru as Scrutinizer for conducting the Postal Ballot and e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Managing Director & Chief Executive Officer, or to the Company Secretary & Compliance Officer or to any other person authorized by the Chairman after the completion of scrutiny of e-voting, and the result of the voting by e-voting will be announced within two working days from conclusion of the remote e-voting period for the postal ballot. The results along with the report of Scrutinizer shall be displayed on the Company's website (www.orklaindia.com), the website of the NSDL at www.evoting.nsd.com and on the website of the Stock Exchanges on which the equity shares of the Company are listed i.e. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com. Additionally, the results will also be placed on the notice board at the Registered Office of the Company. The resolutions, if passed by the requisite majority, shall be deemed to have been passed on Friday, April 24, 2026.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsd.com or call on : 022 - 4886 7000 or send a request to Mr. Falguni Chakraborty, Deputy Manager - NSDL at evoting@nsdl.com

By the order of the Board of Directors
For Orkla India Limited
(formerly known as "Orkla India Private Limited")
Kaushek Seshadri
Company Secretary & Compliance Officer
ICSI Membership No.: A41800
Date: March 26, 2026
Place: Bengaluru

RPtech Rashi Peripherals Limited

RASHI PERIPHERALS LIMITED
CIN: L30007MH1989PTC051039
Registered Office: Aristo House, 5th Floor, Corner of Telli Gali, Andheri (East), Mumbai - 400 069
Tel: +91-22-61771771, E-mail: secretarial@rptechindia.com, Website: www.rptechindia.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that in compliance with Section 110 and Section 108 of the Companies Act, 2013 and rules made thereunder, read with General Circular No. 03/2025 dated September 22, 2025 and other applicable circulars issued by Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by Securities and Exchange Board of India (hereinafter collectively referred to as "the Circulars"), or any further amendment or modification thereof from time to time, Rashi Peripherals Limited ("the Company") is seeking consent of the Members of the Company through Postal Ballot, by voting through electronic means ("remote e-Voting") only.

The Company has completed the dispatch of the Notice of Postal Ballot comprising of the resolution(s) along with the explanatory statement thereto on Wednesday, March 25, 2026, only through electronic mode to the registered e-mail addresses of the Members of the Company, as on Friday, March 20, 2026 ("cut-off date"). Further, the Members whose e-mail addresses are not registered and who wish to receive electronic copy of the Notice of the Postal Ballot can send their request to the Company on secretarial@rptechindia.com.

The said Notice of Postal Ballot is also available on the Company's website at www.rptechindia.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of MUF Intime India Private Limited (Insta Vote), Registrar and Transfer Agent of the Company at https://instavote.linkintime.co.in.

A person, whose name is recorded in the Register of Members of the Company and/or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to cast their vote through remote e-Voting. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

Instructions for remote e-Voting:
The remote e-Voting facility to enable the members to cast their vote in electronic mode is provided by the Company through MUF Intime India Private Limited (Insta Vote), Registrar and Transfer Agent (RTA) of the Company. Members may cast their votes during the remote e-Voting period mentioned herein below:

Table with 2 columns: Commencement of e-Voting; 9:00 a.m. (IST) on Thursday, March 26, 2026. End of e-Voting; 5:00 p.m. (IST) on Friday, April 24, 2026.

The remote e-Voting will not be allowed beyond the aforesaid date and time. The necessary instructions for remote e-Voting have been set out in the Notice of Postal Ballot. All the Individual Members may cast their vote electronically through remote e-Voting by way of single login credential through their demat accounts/websites of Depositories/Depository Participants (DPs). All the Members other than Individual Members holding shares in demat mode may cast their vote electronically through remote e-Voting platform provided by RTA through Insta Vote at https://instavote.linkintime.co.in.

Manner of registering e-mail address and other KYC details:
Members having shares in Demat form whose e-mail addresses and other KYC are not registered may update by contacting respective Depository Participant ("DP") and registering e-mail address, mobile number and other KYC details in Demat account, as per the process advised by the DP.

Mrs. Ragini Chokshi (FCS 2390, CP No. 1436), of M/s. Ragini Chokshi & Co., Practising Company Secretaries, is appointed as the Scrutiniser to conduct the Postal Ballot through remote e-Voting process in fair and transparent manner. Result of the remote e-Voting will be declared within two working days from the end of remote e-Voting period by placing it along with Scrutinizer's report on the Company's website at www.rptechindia.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively.

In case the Members have any queries or issues regarding the e-Voting facility, they may refer to the frequently asked questions and e-Voting manual available at https://instavote.linkintime.co.in (under help section) or can send a request at enotices@in.mpmis.mufg.com or contact on Tel.: 022 4918 6000. Any grievances connected with the remote e-Voting may also be addressed to Mr. Arvind Bajoria, Company Secretary and Compliance Officer of the Company by sending e-mail to secretarial@rptechindia.com.

Individual Shareholders holding securities in Demat mode, for any technical issues related to login through Depository may contact:

- (i) NSDL by sending a request at evoting@nsdl.com or call at toll free no.: 022-4886 7000;
(ii) CDSL by sending a request at helpdesk.evoting@cdsindia.com or contact at 1800 22 55 33

By Order of the Board of Directors
For Rashi Peripherals Limited
Arvind Bajoria
Company Secretary and Compliance Officer
Date: March 25, 2026
Place: Mumbai

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

BHANDARI HOSIERY EXPORTS LIMITED

Corporate Identification Number: L17115PB1993PLC013930
Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India.
Contact No. : 88720-16410 | Contact Person : Ms. Shilpa Tiwari, Company Secretary and Compliance Officer; E-mail-ID: cs@bhandariexport.com | Website: www.bhandariexport.com

"Company" or "Issuer" was originally incorporated as "Bhandari Hosiery Exports Limited" on 25th November 1993 at Ludhiana, Punjab as a Public limited company under the Companies Act, 1956 with the Registrar of Companies, Punjab & Chandigarh. The Corporate Identification Number of our Company is L17115PB1993PLC013930. For further details about the Company, please refer to the section titled "General Information" beginning on page 32 of the Letter of Offer.

PROMOTER OF OUR COMPANY: MR NITIN BHANDARI, MS NITIKA BHANDARI, MS KUSUM BHANDARI, MR NARESH BHANDARI AND MR. SURESH K BHANDARI (Deceased)

ISSUE OF FULLY PAID-UP EQUITY SHARES WITH A FACE VALUE OF ₹1/- EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹2.56/- EACH INCLUDING A SHARE PREMIUM OF ₹1.56 PER RIGHTS EQUITY SHARE ("ISSUE PRICE") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 4 (FOUR) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDER(S) ON THE RECORD DATE, THAT IS ON WEDNESDAY, FEBRUARY 25, 2026 (THE "ISSUE").

BASIS OF ALLOTMENT
Table with 5 columns: CATEGORY, No. of valid CAFs (including ASBA applications) received, No. of Equity Shares accepted and allotted against Entitlement (A), No. of Equity Shares accepted and allotted against Additional applied (B), Total Equity Shares accepted and allotted (A+B). Rows include Non Renounees, Renounees, and Total.

Information regarding Applications received (including ASBA applications received):
Table with 6 columns: CATEGORY, Applications Received (Number, %), Equity Shares applied for (Number, Value (Rs.), %), Equity Shares allotted (Number, Value (Rs.), %). Rows include Non Renounees, Renounees, and Total.

Intimations for Allotment/refund/rejection cases: The dispatch of allotment advice cum refund intimation, as applicable, to the investors has been completed on Wednesday, March 25, 2026. The instructions to SCBs for unblocking funds in case of ASBA Applications were given on Monday, March 23, 2026. The Listing application was filed with BSE on Tuesday, March 24, 2026. The credit of Rights Equity Shares in dematerialized form to respective demat accounts of allottees was completed on or about Wednesday, March 25, 2026, by NSDL and CDSL respectively. The trading in the Rights Equity Shares issued in the Rights Issue shall commence on BSE and NSE upon receipt of respective trading permission. The trading is expected to commence on or about Friday, March 27, 2026. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on Tuesday, March 24, 2026.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM
DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by the BSE, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the text of the "Disclaimer clause of BSE" on page 88 of the Letter of Offer.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.
Bhandari Hosiery Exports Limited
Registered Office: Bhandari House, Village Meharban, Rahon Road, Ludhiana, 141007 Punjab, India
Contact No: 88720-16410
Contact Person: Ms. Shilpa Tiwari, Company Secretary and Compliance Officer;
E-mail-ID: cs@bhandariexport.com
Website: www.bhandariexport.com
REGISTRAR TO THE ISSUE
MUF Intime India Private Limited (Formerly Link Intime India Private Limited)
C-101, Embassy 247, L B S Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India Contact Person: Shantli Gopalkrishnan Tel: +91 810 811 4949
E-mail: bhandariexport.rights2026@in.mpmis.mufg.com
Investor Grievance ID: bhandariexport.rights2026@in.mpmis.mufg.com
Website: www.in.mpmis.mufg.com
SEBI Registration No: INR000004058

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact numbers, e-mail address of the sole/first holder, demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process) ASBA Account number and the Designated Branch of the SCBs where the Application Form or the plain paper applications as-the-case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process) For details on the ASBA process see "Terms of the Issue" on page 93 of the Letter of Offer.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.
For Bhandari Hosiery Exports Ltd.
Sd/-
Shilpa Tiwari
Company Secretary and Compliance Officer
Date : 25-03-2026
Place : Ludhiana

Disclaimer: The Letter of Offer is available on the website of SEBI at www.sebi.gov.in and the Stock Exchanges where the Equity Shares are listed i.e. BSE at www.bseindia.com and NSE at www.nseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 20 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

BCPL RAILWAY INFRASTRUCTURE LIMITED

CIN: L51109WB1995PLC075801
Registered Office: 13B, Bidhan Sarani, 4th Floor, Kolkata - 700006, West Bengal, India, Phone: 033 2219 0085 / 1814, 96749 11100; Fax: 033 2241 8401; Website: www.bcrl.com; Email: investors@bcrl.com

POSTAL BALLOT NOTICE AND E-VOTING INTIMATION TO MEMBERS

Members are hereby informed that pursuant to Section 110 and 108 of the Companies Act, 2013 (the Act) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, MCA circulars and other applicable laws for the time being in force, the Company is pleased to offer remote e-voting facility for its members to enable them to cast their votes electronically for item of business mentioned in Postal Ballot Notice, with the help of Central Depository Services Limited (CDSL). The Company has sent Postal Ballot Notice through email only on Wednesday, March 25, 2026, to all the Members, whose name appears on the Register of Members/ List of Beneficial Owners, as on the relevant date i.e. Friday, March 20, 2026 ("cut-off date"). Members who have not registered their e-mail addresses are requested to register the same with the Depository Participant(s) where they maintain their demat accounts. Physical copies of the Postal Ballot Notice are not being sent to the members whose Email IDs are not registered. The communication of the assent or dissent of the members would only take place through the e-voting that shall commence on Friday, March 27, 2026 at 9:00 a.m. and shall end on Saturday, April 25, 2026 at 5:00 p.m.

Details of Resolution: Re-appointment of Mr. Sudipta Kumar Mukherjee (DIN:09022104) as the Non-Executive Independent Director. Type of Resolution: Special Resolution.

Cut-off date for determining eligibility for e-voting: Friday, 20th March 2026. E-voting start date and time: Friday, 27th March, 2026 at 09:00 A.M. (IST). E-voting end date and time: Saturday, 25th April, 2026 at 05:00 P.M. (IST).

The Board of Directors of the Company has appointed CA Sudhir Kothari (Membership No. 057585), Chartered Accountants, Sudhir Kothari & Associates, as the Scrutinizer for conducting Postal Ballot process (e-voting) in a fair and transparent manner. Members are requested to note that exercising of e-voting shall not be allowed beyond said date and time i.e. Saturday, April 25, 2026 after 5:00 p.m.

In case of any grievances regarding Postal Ballot e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting helpdesk section or send a request at helpdesk.evoting@cdsindia.com or contact at toll free no 1800 21 09911.

The Postal Ballot Notice has been uploaded on the Company's website i.e. www.bcrl.com as well as on the website of CDSL i.e. www.cdsindia.com. The Results of Postal Ballot and e-voting will be declared on or before Monday, April 27, 2026 and the results, alongwith the Scrutinizer's report, will be available on the Company's website i.e. www.bcrl.com.

By order of the Board of Directors
For BCPL Railway Infrastructure Limited
Sd/- Devshree Sinha
Company Secretary & Compliance Officer
Place: Kolkata
Date: March 25, 2026

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VFP BOX PRIVATE LIMITED

Table with 2 columns: S.No., Particulars. Includes details of VFP Box Private Limited, date of incorporation, registered office, insolvency commencement date, etc.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VFP Box Private Limited on 24.03.2026. The creditors of VFP Box Private Limited are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in NAI Form CA. Submission of false or misleading proofs of claim shall attract penalties. Ms. Bhavi Shreyans Shah, Interim Resolution Professional, VFP Box Private Limited (in CIRP). Regn No.: IBB/PA-001/IP-P00915/2017-2018/11521. AFA valid till 30.06.2026.

E2E Networks Limited

CIN - L72900DL2009PLC341980
Uppal Genesis, A-32 Block-B, Mohan Cooperative Industrial Estate, Badarpur, New Delhi-110044, Phone No. +91-11-4084-4964
Email: investors@e2enetworks.com, Website: https://www.e2enetworks.com/

NOTICE

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("Act"), read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards -2 issued by the Institute of Company Secretaries of India on General Meetings ("SS-2"), the relaxations and clarifications issued by the Ministry of Corporate Affairs vide General Circular No. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020 and subsequent circulars issued from time to time, the latest one being General Circular No. 3/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), E2E Networks Limited ("Company") has completed dispatch of Notice along with explanatory statement on Wednesday, March 25, 2026 only through electronic mode to all those members of the Company whose email addresses are registered with the Company/ Depositories/ Depository Participant(s)/ Registrar and Share Transfer Agent ("RTA") MUF Intime India Private Limited ("MUF Intime India Private Limited") as well as on the website of the Company/ Depositories/ Beneficial Owners as on Friday, March 20, 2026 ("Cut-off Date"). The requirement for sending physical copy of the Notice and postal ballot form along with pre-paid business envelope, has been deferred with vide relevant MCA Circulars. The members are required to communicate their assent or dissent through the e-voting system only. Members are hereby further informed that:

- a) Following special business is to be transacted by way of passing Special Resolution through postal ballot by voting through electronic means only ("e-voting").
• Appointment of Mr. Karthik Reddy Bezawada (DIN: 02214476), as an Independent Director of the Company
b) E-voting facility shall commence on Thursday, March 26, 2026, at 9:00 A.M. (IST) and shall end on Friday, April 24, 2026, at 5:00 P.M. (IST) (both days inclusive). No e-voting shall be allowed beyond the said date and time.
c) Only those members whose names appear on the register of members or in the register of beneficial owners maintained by the depositories as on Cut-off Date are entitled to cast their votes by e-voting process.
d) The Notice will also be available on the Company's website at www.e2enetworks.com, website of the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com, and on MUF Intime's website at https://in.mpmis.mufg.com/
e) The Company has provided e-voting facility to all its members through the voting platform provided by MUF Intime.
f) A person who is not a member on the Cut-off Date is requested to treat this Notice for information purpose only.

In case members have any query(ies) related to this Notice including e-voting, they may refer the Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual available at https://instavote.in.mpmis.mufg.com/ under help section or contact Mr. Vishal, Team Member at Tel: 022 -4918 6000 or email at: enotices@in.mpmis.mufg.com.

The Board of Directors of the Company, through a resolution passed by circulation on March 23, 2026, approved the appointment of Mr. ANKUSH AGARWAL (Membership No. F9719 & COP No. 14486), Partner of M/s. MAKHS & Co., Company Secretaries (FRN: P2018UP067700), as scrutinizer to scrutinize the Postal Ballot process in a fair and transparent manner.

The members of the Company who have not registered their e-mail addresses may temporarily get their e-mail addresses registered with MUF Intime. The members are requested to provide details such as Name, DPID, Client ID/PAN, Mobile Number and e-mail ID and also upload the image of CML, PAN, Aadhaar card & form IPR-1 in pdf format (up to 1 MB). On submission of the shareholder details an OTP will be received by the shareholder which needs to be entered in the link for verification. It is clarified that for permanent registration of e-mail address, the members are requested to register their e-mail address, in respect of demat holdings with the respective depository participant by following the procedure prescribed by the depository participant. In case of any queries, shareholders may write to enotices@in.mpmis.mufg.com, under help section or call on Tel no.: 022-49186000. Shareholders may download the prescribed forms from the Company's website at www.e2enetworks.com.

Instructions on the process of e-voting, including the manner in which members can cast their vote through e-voting, are provided in detail in the Notice. The result of postal ballot shall be deemed to have been passed on Friday, April 24, 2026, i.e., the last date of e-voting process. The results of e-voting through Postal Ballot and e-voting shall be declared by the Chairman of the Company or any other person authorized by him in that behalf within two working days and will also be displayed on the registered office of the Company. The results along with scrutinizer's report shall be placed on the Company's website at www.e2enetworks.com and on the website of MUF Intime i.e. https://in.mpmis.mufg.com/ besides being communicated to the stock exchange on which shares of the Company are listed.

By order of board of directors
For E2E Networks Limited
Sd/-
Rohit
Company Secretary & Compliance Officer
Place: New Delhi
Date: 25-03-2026